NATIONAL COMPANY LAW TRIBUNAL **KOLKATA BENCH KOLKATA**

T.P. No. 141 /2017 CP-835/2016 HC

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (T) Shri S.Vijayaraghavan

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 17th March, 2017, 10.30 A.M.

Name of the Company		Nezone Traders Pvt.Ltd.		
	Under Section	391 (2) 394		Amalgamation
SI.	Name & Designation of Authorized		Appearing on behalf	Signature with date
No.	Representative (IN CAPITAL LETTERS)		of	

1. MR. NERMALYA DASGUPTA, Adv.] For Retitioners 2-MR. DEBANATH DEY, Adu.

ORDER

Ld. Counsel for the petitioner informed that in compliance of the order of the Hon'ble Calcutta High Court, Central Government was served notice and which was also published in the newspapers. It appears from the Order Sheet that the Central Government was directed to file affidavit by 15/11/2016 but till date no affidavit has been filed by the Central Government. If no affidavit has been filed by the Central Government within 30 days then it shall be presumed that they have no objection.

Petitioner is directed to serve copy of the order on the Central Government through Regional Director, Eastern Region by hand as well as over e-mail and file affidavit within 7 days regarding service of order.

List the matter on 20/04/2017.

(S. Vijayaraghavan)

s. Sat

Member (T)

(Vijai Pratap Singh) Member (J)